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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE AND INSURANCE )

.....

NEW DELHI: THE 23RD SEPTEMBER, 1972.

NOTIFICATION  
INCOME TAX

No. 193 (F.No.404/282/72-ITCC): In exercise of the powers conferred by clause (43 B) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises the Commissioner of Income-tax, Orissa, Bhubaneswar to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with immediate effect.

Sd/-

( A.K. Nasta )

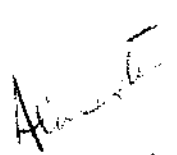
Under Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 193(F.No.282/72-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(2T) Staff College, Nagpur.
5. The Chief Secretary, Govt. of Orissa, Bhubaneswar.
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( A.K. Nasta )

Under Secretary to the Government of India

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